

## PART H.—MISCELLANEOUS.

1. For cases against Police officers see Chapter 6,—"Cases against Government servants and Soldiers.

Cases against Police Officers.

2. The following notification of the State Government is published for information :—

Police reports sent to Magistrate through a superior Police officer.

Punjab Government notification No. 77, dated the 26th April, 1883.

In accordance with the provisions of sections 157, 158 and 173 of the Code of Criminal Procedure, the Punjab Government is pleased to direct as follows :—

The following reports sent to Magistrates shall be submitted through a superior officer of Police :—

- (a) Information reports or charge registers, under section 157, in all cases in which the Police have abstained from investigation;
- (b) Completion reports, including charge sheets under section 173; in all cases in which no person is sent up for trial and whether any person has been arrested or not: and
- (c) Completion reports including charge sheets, under section 173, in all cases sent for trial at the headquarters of districts.

The following officers of Police shall be deemed to be "superior officers" within the meaning of these rules :—

Under clauses (a) and (b), the Superintendent of Police; and when the Superintendent of Police is unable to receive such reports, an Assistant Superintendent of Police and, when Superintendent of Police and Assistant Superintendent of Police is unable to receive such reports, an Inspector of Police.

Under clause (c), the Superintendent of Police, and In his absence, an Assistant Superintendent of Police, and, in the absence of the Superintendent of Police and the Assistant Superintendent of Police, an Inspector of Police.

Copy of judgment criticizing conduct of Police to be sent to higher authorities.

3. For transmission of a copy of judgment in which the conduct of the Police is criticised to higher authorities *see* Chapter 1—H, paragraph 6.